

F.No.385/35 /2005-IT(B)  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Direct Taxes

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New Delhi, the 19<sup>th</sup> September, 2005.

***Sub: - Order under Section 119(2)(a) of the Income-tax Act, 1961 regarding extension of due date for filing of Quarterly Return of Payment of Interest to Residents without Deduction of Tax at Source.***

In exercise of the powers conferred by clause (a) of sub-section (2) of section 119 of the Income-tax Act, 1961, the Central Board of Direct Taxes hereby extends the due date for filing of quarterly returns under sub-section (1) of section 206A of the Income-tax Act, 1961 for the quarters ending 30.6.2005 and 30.9.2005 to **31<sup>st</sup> of December, 2005.**

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(ANAND JHA)  
Director (Budget)

Copy to:

1. The Chairman, Members and other officers in CBDT of the rank of Under Secretary and above.
2. All Chief Commissioners and Directors General of Income Tax.
3. 100 copies to DIT (RSP&PR) for printing in the quarterly tax bulletin and for circulation as per their usual mailing list.
4. DIT (Recovery), DIT (System). DIT (DOMS), DIT (Vigilance) and DIT (IT).
5. The Comptroller and Auditor General of India (40 copies).
6. Guard file.

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Director (Budget)

